

**COURT - I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NOS. 737 OF 2016 IN  
APPEAL NO. 340 OF 2016 &  
IA NOS. 738 AND 743 OF 2016**

**Dated: 20<sup>th</sup> March, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Azure Sunrise Pvt. Ltd. ...Appellant(s)  
Vs.  
Chamundeshwari Electricity Supply Corporation Ltd. & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Ms. Anuradha Mukherjee  
Ms. Shikha Tandon

Counsel for the Respondent(s) : Mr. Sandeep Grover  
Ms. Pankhuri Bhardwaj for R.1

**ORDER**

**IA NOS. 737 OF 2016  
(Appl. for stay)**

In this application, the Appellant/Applicant has, *inter alia*, prayed for stay of the impugned order dated 14.12.2016.

We have heard learned counsel for the parties.

On 21.12.2016, we have directed Respondent No.1 not to take any coercive steps against the appellant. In the circumstances of the case and looking into the nature of the disputes involved, we feel that the said order should be continued till final disposal of the appeal. Needless to say that it

will abide by the final order which will be passed in this appeal. Order accordingly. Application is disposed of.

**APPEAL NO. 340 OF 2016**

As agreed by learned counsel for the parties, list the matter for hearing on **06.07.2017**. In the meantime, pleadings be completed.

**( I. J. Kapoor )**  
**Technical Member**

**( Justice Ranjana P. Desai )**  
**Chairperson**

*ts/sh*